

have been bettered by increasing their emoluments. Now this is the process that has been started. Essentially, of course, even with reference to the Union Territories the lower judiciary is with the local administration but none-the-less so far as the Ministry is concerned, it has been intervening and trying to better their conditions from time to time.

**SHRI BAPUSAHEB PARULEKAR:** In reply to part (b) it is stated that it is for the State Government to take a decision for improving the conditions of service. That is right. But the hon. Law Minister has expressed his opinion about the lower judiciary and through you I would like to invite his attention to one of his expressions which is mentioned in a paper by Mr. Justice D.R. Khanna of Delhi and the hon. Minister is reported to have stated as follows:

“The Law Minister openly made a sweeping condemnation of the subordinate judiciary as corrupt in spite of the extreme privations in which they live. He, without any demur added that if they considered peons were getting better salaries elsewhere, they were free to resign and join them.

I would like to know from the hon. Minister—because it has hurt many judicial officers—whether it is his personal opinion or is it the opinion of the Government? This article by Mr. D. R. Khanna of Delhi High Court has been published in the A.I.R. . It is very serious.

**SHRI P. SHIV SHANKAR:** My friend is slightly wrong in understanding the whole concept. I never said like that. But it was my predecessor who has said it. Perhaps he is not aware who said it. It is rather unfortunate that. . .  
(Interruptions)

**SHRI BAPUSAHEB PARULEKAR:** In September, 1980 you were the Law Minister.

**SHRI P. SHIV SHANKAR:** So far as I am concerned, I never said it. This statement is attributed to one of my predecessors and so far as I am concerned, in September when I spoke at Patna, I said that the common people are having a great handicap with the staff in the lower judiciary, for getting their matters through. That is what I have said and there was also a correction. The reference to judicial officers resigning and taking up the peon's job is a matter which is connected with my predecessor. I am sorry for that statement.

#### WRITTEN ANSWERS TO QUESTIONS

##### Raniganj town declared unsafe

\*496. **SHRI KRISHNA CHANDRA HALDER:**  
**SHRI SAMAR MUKHERJEE :**

Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware that the Raniganj town has been declared 'unsafe' by the Mining authority through an ordinance dated 19th/22nd June, 79;

(b) whether Government are also aware that because of the Ordinance, the ECL is going to produce one lakh new refugees in the Raniganj area, and

(c) if so, what safety measures Government propose to take to check the possible subsidence?

**THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHOUDHURY):** (a) Yes, Sir. We have been informed by Director General Mines Safety, that he has

drawn the attention of local authorities of Government of West Bengal to the unsafe conditions prevailing in certain localities in Asansol coalfield. Government of West Bengal have, declared 25 such area as unsafe, one of which is Raniganj town.

(b) Following this declaration, the Government of West Bengal have enacted the West Bengal restriction on Construction in unsafe areas Act, 1979 for restriction on new construction in areas found unsafe due to operation of mines or other-wise in West Bengal. The act does not visualize evacuation of the area but only prohibits further construction.

(c) Coal extracion under township has been practised in some countries abroad. We have sought services of a specialist from Poland to study the problem and recommend steps to be taken in the matter.

### **Foreign Collaboration for Manufacture of Phosphates and Allied Products**

\*502. DR. KRUPASINDHU BHOI : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether some State Government Undertakings have proposed foreign collaboration in the field of manufacture of phosphate and its products even when the technology is available indigenously ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P.C. SETHI) :

(a) No State Government undertaking has proposed foreign collaboration in the filed of manufacture of phosphatic fertilizers.

(b) The question does not arise.

### **Screening of Indian Films Abroad**

\*506. SHRI SUBHASH CHANDRA BOSE ALLURI :  
SHRI N.E. HORO :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government exercise any control or supervision in the matter of screening of Indian films abroad,

(b) if so, the number of films produced in India which were allowed for screening abroad during 1980-81 ; and

(c) the number of films banned for this purpose and titles of such films ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE) :

(a) to (c) The exhibition of Indian films abroad is governed by the laws of the country in which these films are screened. Apart from approval by the National films Development Corporation of film exp-contracts between Indian Exporters and overseas buyers and passing shipping documents under export canalisation on the basis of approved contracts, there is no other control or supervision on export and screening of Indian Films abroad.

2. The Ministry of External Affairs also pruchases documentary/ Features films for non-commercial pulicity through Indian Missions/ posts abroad. The selection of documentary films by the Ministry of External Affairs to be exhibited by their Missions abroad is broadly guided by the consideration to promote better understanding and appreciation of India and its rich heritage and of various developments taking place in